



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

By Registered Post A.D

Central Public Information Officer
Email: cpio_ho@sebi.gov.in

CPIO/ NS/661334-2021-22/21157/2
August 26, 2021

Shri Amrinder Pal Singh Sehgal,
32/26, Sri Niwas Puri,
Delhi- 110065
(M)- 9711142005

Sir,

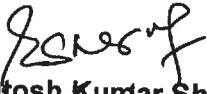
Sub: Compliance of CIC Order no. CIC/SEBIH/A/2020/661334 dated 13-08-2021

This has reference to your RTI application dated September 12, 2019 (received by SEBI vide RTI MIS Portal) in terms of RTI Act, 2005 and in compliance of CIC Order no. CIC/SEBIH/A/2020/661334 dated August 13, 2021. Our reply is as under:

Reply to the Query:

The written submission sent to you by SEBI vide E-mail dated August 09, 2021 is enclosed as **Annexure.**

Yours faithfully,


Santosh Kumar Sharma


Encl: Annexure

BEFORE THE CENTRAL INFORMATION COMMISSION

Written Submissions in the matter of Shri Amrinder Pal Singh Sehgal Vs CPIO, SEBI

Hearing on 13-August-2021 at 12.50 PM

File No. CIC/SEBIH/A/2020/661334 dated 15.07.2021

1. This has reference to Notice of hearing received by SEBI on 24.07.2021 in the captioned matter.

Vide RTI application dated 12.09.2019 (Annexure-A), the appellant has sought the following information:

1. *Please state the status of the complaint given to the Chairman, Security and Exchange Board of India on 15 April 2019 Via Speed Post No. ED232482769.*
 2. *Please state the Name, Designation, Contact Number and Office Address of the officer handling my above-mentioned complaint.*
 3. *Please state the reason for not providing the file number and reply in above mentioned complaint.*
 4. *Please state the date and name of the officer that received the above complaint.*
 5. *Please state the daily progress made on the above-mentioned complaint since 15/04/2019.*
 6. *Please provide the certified copy of action taken report on the above mentioned complaint.*
 7. *Please state the Name and address of the Department handling the above complaint.*
 8. *Please state the further action that can be taken in case the issue remains unsolved at this stage.*
 9. *Please state the name and details of the department that one can appeal to if decision by SEBI is unsatisfactory.*
 10. *If no action has been initiated please state the reason on record be made known to me with Name, Designation and contact details of higher authority of these officials which one can approach.*
 11. *Please state the action that one can take in case of cheating and fraud by stock investment companies.*
 12. *Please state if it is mandatory for all stock investment companies to be registered under SEBI.*
 13. *Please state the legal action that is taken by SEBI if some stock investment company is not SEBI registered.*
 14. *Please state the legal action that is taken by SEBI if some stock investment company is SEBI registered and has provided unprofessional services and client incurred huge loss.*
2. Office of CPIO replied on 11.10.2019 (Annexure-B) to the applicant as given below:

Reply to query no. (1):

Your complaint against an entity named M/s Care Investment Services is not registered with SEBI and accordingly was not uploaded on SCORES (SEBI Complaints Redress System). Since the complaint is against an unregistered entity, the same is being examined.

Reply to queries no.2 & 4

Please note that the complaint handling mechanism at SEBI is a collective affair, in which officers of different levels contribute. Hence, handling the complaints is internal to the functioning of SEBI and the said information relates to personal information the disclosure of

which has no relation to any public activity or interest. Hence, the same is exempt u/s 8 (1) (g) & 8 (1) (j) of RTI Act, 2005.

Reply to queries no.3, 8, 9, 11, 12, 13 & 14

The queries are in the form of seeking opinion/explanation/guidance and is not "information" as defined in Section 2(f) of the RTI Act, 2005.

Reply to queries no.5 & 6

The information sought by you relates to information which would impede the process of investigation or apprehension or prosecution of offenders, the information sought is exempt u/s 8 (1) (h) of RTI Act, 2005.

Reply to Query no.7

Investment Management Department

Reply to Query no.10

The query is in the form of seeking an opinion/explanation/guidance and is not "information" as defined in Section 2(f) of the RTI Act, 2005. Further, the department wise details of all the officers is available on SEBI website-
<https://www.sebi.gov.in/sebiweb/home/directory-of-sebi.jsp>

3. On the first appeal by the applicant dated 08.11.2019, the applicant submitted that incomplete, misleading or false information was provided and was not satisfied with responses to query nos. 3, 5, 6, 8, 9, 10, 11, 12, 13 and 14 of the RTI application.
4. First Appellate Authority (FAA) dismissed the said appeal by agreeing with SEBI that queries at 3, 8, 9, 10, 11, 12, 13 and 14 are in the nature of eliciting explanation/guidance/opinion of SEBI and the same cannot be construed as information as defined under section 2 (f) of the RTI Act.

Consequently, SEBI did not have an obligation to provide such clarification or opinion under the RTI Act, in light of the judgment of Hon'ble Supreme Court in in Central Board of Secondary Education & Anr. Vs. Aditya Bandopadhyay & Ors(Judgment dated August 9, 2011).

With respect to query nos.5 and 6, FAA noted that the appellant was informed that the matter is under examination. Consequence of the matter being under examination would be that the related information is exempt from disclosure u/s 8 (1) (h) of the RTI Act, if such disclosure would impede the process of examination. FAA stated that the term 'investigation' in the context of RTI Act would encompass examination by SEBI. Further, disclosure of such information has a potential to affect the process of evidence collection by SEBI and the ensuing enforcement proceedings, if any, which may originate from the examination.

FAA hence upheld the aforementioned reply of CPIO dated 11.10.2019 (**Annexure-B**) vide its Order dated 09.12.2019 (**Annexure-C**).

5. With regard to the instant second appeal before Hon'ble CIC, our submissions are as follows:

W.r.t query nos. 3, 8, 9, 10, 11, 12 and 13 of the RTI application, the information sought are in the nature of eliciting explanation/guidance/opinion of SEBI and the same cannot be construed as information as defined under section 2 (f) of the RTI Act. Hence, there is no information to be provided by SEBI. In this regard, the Hon'ble Supreme Court of India in Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors (Judgment dated August 9, 2011) held that "The RTI Act provides access to all information that is available and existing.

..... But where the information sought is not a part of the record of a public authority, and where such information is not required to be maintained under any law or the rules or regulations of the public authority, the Act does not cast an obligation upon the public authority, to collect or collate such non-available information and then furnish it to an applicant.”

W.r.t query nos. 5 and 6, since the matter was under examination, any disclosure would impede the process of examination/investigation. Disclosure of such information has a potential to affect the process of evidence collection by SEBI and the ensuing enforcement proceedings, if any, which may originate from the examination. Hence the information sought was exempt from disclosure u/s 8 (1) (h) of the RTI Act.

The following may also be noted in relation to the information sought by the appellant in the RTI application:-

The complaint of the appellant was examined by SEBI and subsequent to the examination, Interim Directions have already been issued against Care Investment Services vide SEBI Order dated February 7, 2020. Further, the confirmatory order in the said case has also been passed on September 9, 2020 which are available on the SEBI website at https://www.sebi.gov.in/enforcement/orders/feb-2020/interim-order-in-the-matter-of-unregistered-investment-advisory-activity_45942.html
https://www.sebi.gov.in/enforcement/orders/sep-2020/confirmatory-order-in-the-matter-of-smart-investment-services-proprietor-ms-rinkee-prajapati_47530.html

Further, it is also submitted that as per procedure the complaint of the appellant has also been forwarded to Special Task Force, Bhopal vide SEBI's letter dated November 13, 2019. It is also submitted that SEBI have received a letter on September 21, 2019 from Care Investment submitting that they have refunded the amount to Shri. Amrinder Pal Singh Sehgal by bank transfer (Annexure D).

Further, in case the appellant has any grievance, the same may be lodged on SEBI Complaint Redress System (SCORES) at <http://scores.gov.in> or SCORES Mobile App which is available on both Apple App Store and Google Play Store. SCORES enables investors to lodge and follow up their complaints and track the status of redressal of such complaints online from the above website.

The appellant may also refer to Frequently Asked Questions (FAQ) on SCORES at following link <https://scores.gov.in/scores/Docs/FAQ-SCORES.pdf>.

In view of the above, as SEBI has adequately addressed the queries of the appellant, it is humbly requested that the appeal may be dismissed.

A copy of this written submission as endorsed to Hon'ble CIC office is sent by e-mail on 09.08.2021 to the appellant at the.muckamuck@gmail.com as given in RTI application dated 12.09.2019.

Date : August 09, 2021
Place: Mumbai

Office of Central Public Information Officer
Securities & Exchange Board of India

ANNEXURE-A

NR/138619 NR
12/09/19

RTI REQUEST DETAILS

Registration No. : SEBIH/R/2019/50660	Date of Receipt : 12/09/2019
Type of Receipt : Online Receipt	Language of Request : English
Name : Amrinder Pal Singh Sehgal	Gender : Male
Address : 32/26, Sri Niwas Puri, Pin:110065	
State : Delhi	Country : India
Phone No. : +91-9711142005	Mobile No. : +91-9711142005
Email : the.muckamuck@gmail.com	
Status(Rural/Urban) : Urban	Education Status : Above Graduate
Is Requester Below Poverty Line ? : No	Citizenship Status : Indian
Amount Paid : 10)	Mode of Payment : Payment Gateway
Request Pertains to :	
Information Sought : Subject: Request to seek information under Right to Information Act 2005	

Dear Sir,

I Amrinder Pal Singh Sehgal had given a complaint to the Chairman, Security and Exchange Board of India on 15 April 2019 Via Speed post No. ED232482769. Till date I have not receive any file number, response in this regard. Hence this RTI.

Kindly provide me the following information under the purview of Right to Information Act 2005:

1. Please state the status of the complaint given to the Chairman, Security and Exchange Board of India on 15 April 2019 Via Speed post No. ED232482769 as mentioned above (copy has been enclosed for your reference).
2. Please state the Name, Designation, Contact Number and Office Address of the officer handling my above-mentioned complaint.
3. Please state the reason for not providing the file number and reply in above mentioned complaint.
4. Please state the date and name of the officer that received the above complaint.
5. Please state the daily progress made on the above-mentioned complaint since 15/04/2019
6. Please provide the certified copy of action taken report on the above-mentioned complaint.
7. Please State the Name and address of the Department handling the above complaint.
8. Please state the further action that can be taken in case the issue remains unsolved at this stage.
9. Please state the name and details of the department that one can appeal to if decision by SEBI is unsatisfactory.

Flag 'A'

10. If no action has been initiated please state the reason on record be made known to me with Name, Designation and contact details of higher authority of these officials which one can approach.

11. Please state the action that one can take in case of cheating and fraud by stock investment companies.

12. Please state if it is mandatory for all stock investment companies to be registered under SEBI.

13. Please state the legal action that is taken by SEBI if some stock investment company is not SEBI registered.

14. Please state the legal action that is taken by SEBI if some stock investment company is SEBI registered and has provided unprofessional services and client incurred huge loss.

If you feel that above requested information does not pertain to your department then please follow the provision of Section 6 (3) of RTI Act 2005.

Also, as per the provision of RTI Act 2005 please provide the details (Name and Designation) of the First Appellate Authority of your department with the reply to the above request where I may if required file my First Appeal.

I do hereby declare that I am a citizen of India. Kindly provide me with the above requested information. I request you to ensure that the information is provided before expiry of 30 day period after you have received the application.

To,

Date: 12/09/2019

The Central Public Information Officer
Security and Exchange Board of India
SEBI Bhavan BKC
Plot No. C4-A, "G" Block
Bandra-Kurla Complex, Bandra (East),
Mumbai- 400051, Maharashtra

Subject: Request to seek Information under Right to Information Act 2005

Dear Sir,

I Amrinder Pal Singh Sehgal had given a complaint to the Chairman, Security and Exchange Board of India on 15 April 2019 Via Speed post No. ED232482769. Till date I have not receive any file number, response in this regard. Hence this RTI.

Kindly provide me the following information under the purview of Right to Information Act 2005;

1. Please state the status of the complaint given to the Chairman, Security and Exchange Board of India on 15 April 2019 Via Speed post No. ED232482769 as mentioned above (copy has been enclosed for your reference).
2. Please state the Name, Designation, Contact Number and Office Address of the officer handling my above-mentioned complaint.
3. Please state the reason for not providing the file number and reply in above mentioned complaint.
4. Please state the date and name of the officer that received the above complaint.
5. Please state the daily progress made on the above-mentioned complaint since 15/04/2019
6. Please provide the certified copy of action taken report on the above-mentioned complaint.
7. Please State the Name and address of the Department handling the above complaint.

8. Please state the further action that can be taken in case the issue remains unsolved at this stage.

9. Please state the name and details of the department that one can appeal to if decision by SEBI is unsatisfactory.

10. If no action has been initiated please state the reason on record be made known to me with Name, Designation and contact details of higher authority of these officials which one can approach.

11. Please state the action that one can take in case of cheating and fraud by stock investment companies.

12. Please state if it is mandatory for all stock investment companies to be registered under SEBI.

13. Please state the legal action that is taken by SEBI if some stock investment company is not SEBI registered.

14. Please state the legal action that is taken by SEBI if some stock investment company is SEBI registered and has provided unprofessional services and client incurred huge loss.

If you feel that above requested information does not pertain to your department then please follow the provision of Section 6 (3) of RTI Act 2005.

Also, as per the provision of RTI Act 2005 please provide the details (Name and Designation) of the First Appellate Authority of your department with the reply to the above request where I may if required file my First Appeal.

I do hereby declare that I am a citizen of India. Kindly provide me with the above requested information. I request you to ensure that the information is provided before expiry of 30 day period after you have received the application.

Sincerely, 

Amrinder Pal Singh Sehgal
Address- 32/26 Sri Niwas Puri,
New Delhi - 110065
Mobile No. - 9711142005

To

Date: 15-04-2019

**The Chairman
Security and Exchange Board of India
SEBI Bhavan BKC
Plot No.C4-A, 'G' Block
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400051, Maharashtra**

Subject: Complaint against Fraud and Cheating by M/S Care Investment Services

Dear Sir,

I would like to begin by telling that I Amrinder Pal Singh Sehgal had taken investment services and regret to mention that I have been a victim of their fraudulent scheme.

I had joined Care Investment Services, by paying Rs 5000 through payu money on 14 March 2019. (Copy of the payment has been attached for your reference)

Company's Name - Care Investment Services.
Website- <http://www.careinvestmentservices.com>
Email id- info@careinvestmentservices.com
Contact Number - 9713008273

I regret to mention that the above company is a fraud as;

1. The company didn't provide me with any bill or email confirming the payment.
2. I was not provided with the service message till the subscription period. The SMS service stopped before completing days of service promised.
3. The Relationship manager as well as the Senior Manager stopped taking my calls.
4. The advices given by them were totally false.
5. Instead of profit, I have incurred huge financial loss after joining the company.

I had even sent an email to the above mentioned email id but I regret to mention that I have not received any response from their side. (Copy has been attached for your reference)

Companies like these gain trust and confidence of the people and then cheat them. They are extremely harmful for the society and their fraudulent activities should be checked.

I hereby, request you for taking necessary legal action against the aforesaid company & get my hard earned money of Rs 5000 refunded, with interest.

Sincerely,



Amrinder Pal Singh Sehgal
Address: 32/26 Sri Niwas Puri, New Delhi-110065
Mobile Number - 9711142005



Your Payment is Successful

Payment details

Merchant Name	SMART INVESTMENT SERVICES
Payment ID	235972715
Amount	₹ 5000
Status	Successful

U.P. 2017/2018 2017/2018

11/2018

Email - REQUEST TO REFUND SERVICE AMOUNT



Amrinder Sehgal <the.muckamuck@gmail.com>

REQUEST TO REFUND SERVICE AMOUNT

1 message

Amrinder Sehgal <the.muckamuck@gmail.com>
To: info@careinvestmentservices.com

Thu, Apr 4, 2019 at 3:34 PM

Dear Sir / Madam,

I Amrinder Pal Singh Sehgal had taken your services on 14 March 2019 by giving a payment of Rs.5000 via Payumoney.

I regret to mention that even after paying you for the services, I have neither received the proper services nor the bill.

The services provided by your company have caused a lot of financial loss to me instead of profit. I am highly disappointed with the unsatisfactory level of service.

The problems faced by me;

1. I have not received the bill.

2. My relationship manager Ms. Divya is not receiving my calls.

3. The sms regarding the service stopped, without completing the days of service promised.

4. Advice given was totally false.

5. I have been giving call to Ms. Sushmita (Senior Manager) at 9713008273 but even she is not responding to my calls since 3 days.

So it is requested that you may please refund my payment of Rs.5000 as I am no longer interested in your services.

Sincerely,

Amrinder Pal Singh Sehgal
Mobile Number - 9711142005



ANNEXURE-B

Application No. RTI/2019/50660

भारतीय प्रतिभूति
और विनिमय बोर्ड

**Securities and Exchange
Board of India**

By RTI MIS Portal

Central Public Information Officer
Email: cpio_ho@sebi.gov.in

CPIO/GPG/NR/1386-2019/25330
October 11, 2019

Shri Amrinder Pal Singh Sehgal
32/26, Srinivaspuri, Delhi – 110 065.

Sir,

Sub: Information sought under Right to Information Act, 2005 (RTI Act)

This has reference to your RTI application No. SEBIH/R/2019/50660 dated 12.09.2019 received by SEBI through RTI MIS Portal. Our replies are as under:

Reply to query 1: Your complaint against an entity named M/s Care Investment Services is not registered with SEBI and accordingly was not uploaded on SCORES (SEBI Complaints Redress System). Since the complaint is against an unregistered entity, the same is being examined.

Reply to queries 2 & 4: Please note that the complaint handling mechanism at SEBI is a collective affair, in which officers of different levels contribute. Hence, handling the complaints is internal to the functioning of SEBI and the said information relates to personal information the disclosure of which has no relation to any public activity or interest. Hence, the same is exempt u/s 8(1)(g) & 8(1)(j) of RTI Act, 2005.

Reply to queries 3, 8, 9, 11, 12, 13, 14: The queries are in the form of seeking opinion/explanation/guidance and is not "information" as defined in Section 2 (f) of the RTI Act 2005.

Reply to queries 5, 6: The information sought by you relates to information which would impede the process of investigation or apprehension or prosecution of offenders, the information sought is exempt u/s 8 (1) (h) of RTI Act, 2005.

Reply to query (7): Investment Management Department.

Reply to query (10): The query is in the form of seeking an opinion/explanation/guidance and is not information "as defined in Section 2 (f) of the RTI Act 2005. Further, the department wise details of all the officers is available on SEBI Website – <https://www.sebi.gov.in/sebiweb/home/directory-of-sebi.jsp>.

In case you are not satisfied with the reply, you may appeal to First Appellate Authority – Shri Anand Rajeshwar Baiwar, Executive Director SEBI, SEBI Bhavan, Plot No.C-4A, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 or appellateauthority@sebi.gov.in within thirty days of the receipt of this letter

Yours faithfully,

G.P. Garg

सेबी भवन, प्लॉट नं. सी 4-ए, "जी" ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व), मुंबई - 400 051.
दूरभाष : 2644 9950 / 4045 9950 (आई.वी.आर. एस.), 2644 9000 / 4045 9000 फैक्स : 2644 9019 से 2644 9022 वेब : www.sebi.gov.in

SEBI Bhavan, Plot No. C4-A, "G" Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051.
Tel. 2644 9950 / 4045 9950 (IVRS), 2644 9000 / 4045 9000 Fax : 2644 9019 to 2644 9022 Web : www.sebi.gov.in

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 3620 of 2019

Amrinder Pal Singh Sehgal : Appellant
Vs.
CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated September 12, 2019 (received by the respondent through RTI MIS portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated October 11, 2019 responded to the application filed by the appellant. The appellant filed an appeal dated November 08, 2019 against the said response dated October 11, 2019. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. From the appeal, I note that the appellant is aggrieved by the respondent's response to his application.
3. **Queries in the application** – The appellant, in his application dated September 12, 2019 has sought the following information-
 1. *Please state the status of the complaint given to the Chairman, Security and Exchange Board of India on 15 April 2019 in Speed Post No. ED232482769.*
 2. *Please state the Name, Designation, Contact Number and Office Address of the officer handling my above-mentioned complaint.*
 3. *Please state the reason for not providing the file number and reply in above mentioned complaint.*
 4. *Please state the date and name of the officer that received the above complaint.*
 5. *Please state the daily progress made on the above-mentioned complaint since 15/04/2019.*
 6. *Please provide the certified copy of action taken report on the above mentioned complaint.*
 7. *Please state the Name and address of the Department handling the above complaint.*
 8. *Please state the further action that can be taken in case the issue remains unsolved at this stage.*
 9. *Please state the name and details of the department that one can appeal to if decision by SEBI is unsatisfactory.*
 10. *If no action has been initiated please state the reason, on record be made known to me with Name, Designation and contact details of higher authority of these officials which one can approach.*

11. Please state the action that can be taken in case of cheating and fraud by stock investment companies.
12. Please state if it is mandatory for all stock investment companies to be registered under SEBI.
13. Please state the legal action that is taken by SEBI if some stock investment company is not SEBI registered.
14. Please state the legal action that is taken by SEBI if some stock investment company is SEBI registered and has provided unprofessional services and client incurred huge loss.

4. The respondent, in response to query number 1, informed that the complaint against an unregistered entity named M's Care Investment Services, was not uploaded on SCORES and that the same is being examined. In response to queries 2 and 4, the respondent observed that the complaint handling mechanism at SEBI is a collective affair and internal to the functioning of SEBI. It was also informed that the information relates to personal information, the disclosure of which has no relation to any public activity or interest and is exempt under sections 8(1)(g) and 8(1)(j) of the RTI Act. In response to query numbers 3, 8, 9, 11, 12, 13 and 14, the respondent observed that the queries are in the nature of seeking opinion/ explanation/ guidance, and accordingly cannot be construed as "information" as defined in section 2(f) of the RTI Act. With respect to query numbers 5 and 6, the respondent informed that the queries relate to information, the disclosure of which would impede the process of investigation or apprehension or prosecution of offenders, hence the same is exempt under section 8(1)(h) of the RTI Act. With respect to query number 7, the respondent stated that the relevant department is Investment Management Department. In response to query number 10, the respondent observed that the query is in the nature of seeking opinion/ explanation/ guidance, and accordingly cannot be construed as "information" as defined in section 2(f) of the RTI Act. Further, the respondent also provided the link on SEBI website for accessing the department wise details of all the officers.
5. **Ground of Appeal** – The appellant has filed the appeal on the ground that incomplete, misleading or false information was provided by the respondent. On perusal of the appeal, it appears that the appellant is not satisfied with the reply to query numbers 3, 5, 6, 8, 9, 10, 11, 12, 13 and 14. In view of the submission of the appellant, I am only dealing with the said queries, in this appeal.
6. **Query numbers 3, 8, 9, 10, 11, 12, 13 and 14**- I agree with the respondent that the queries are in the nature of eliciting explanation, guidance or opinion of the respondent, and the same cannot be construed as information as defined under section 2(f) of the RTI Act. Consequently, the respondent did not have an obligation to provide such clarification or opinion under the RTI Act, in light of the judgment of Hon'ble Supreme Court in *Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors* (Judgment dated August 9, 2011). Accordingly, I do not find any reason to interfere with the response.

7. Query numbers 5 and 6- I note that the appellant was informed that the matter is under examination. Consequence of the matter being under examination would be that the related information is exempt from disclosure u/s 8(1)(b) of the RTI Act, if such disclosure would impede the process of examination. In my view, the term 'investigation' in the context of RTI Act would encompass examination by SEBI. Further, disclosure of such information has a potential to affect the process of evidence collection by SEBI and the ensuing enforcement proceedings, if any, which may originate from the examination. In this context, reliance is placed on the decisions of the Hon'ble CIC in the matter of Shankar Sharma and Ors. vs. Director General of Income Tax (Inv)-II & CPIO, Department of Income Tax (Decision dated 10.07.2007); Smt. Durgesh Kumari vs. Income Tax Department (Decision dated 26.8.2011), Shri. Vinod Kumar Jain vs. Directorate General of Central Excise Intelligence, New Delhi (Decision dated 20.07.2011) and Shri Narender Bansal, Delhi vs. The Oriental Insurance Co. Ltd., Delhi (Decision dated January 13, 2014). In view of the aforementioned, I find no deficiency in the respondent's response informing the appellant that the information as sought by him, was exempted under section 8(1)(b) of the RTI Act.
8. In view of the above observations, I do not find any deficiency in the response. The Appeal is accordingly dismissed.

Place: Mumbai
Date: December 9, 2019

ANAND BAIWAR
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA

73

प्रति,

श्रीमान प्रभारी महोदय

स्पेशल टास्क फोर्स इकाई

इन्दौर (मध्य प्रदेश)

विषय- रिन्की प्रजापति, दीपक प्रजापाते, आरती प्रजापति (स्मार्ट इन्वेस्टमेन्ट, केयर इन्वेस्टमेन्ट) के कस्टमरों के साथ राजीनामा व पैसा वापसी के संबंध में जानकारी वाबत।

महोदय,

निवेदन है कि मैं दीपक प्रजापति एवं अन्य दो (रिन्की प्रजापति व आरती प्रजापति) संस्था केयर इन्वेस्टमेन्ट, स्मार्ट इन्वेस्टमेन्ट, के विरुद्ध की गई शिकायतों के संबंध में हम आपको यह जानकारी देना चाहते हैं कि शिकायतकर्ता

1. अमरिन्दर पाल सिंह - (5000)
2. मुनीष पाण्डे - (55000)
3. सिधार्थ गजारे - (120000)

को हमने उनका पैसा वापस देने के लिए राजीनामा करार किया है व श्री अमरिन्दर पाल सिंह को उनकी राशि 4999 मार्च को वापस दी जा चुकी है जिसकी प्रति संलग्न है।

श्री सिधार्थ गजारे जी का राजीनामा करार के अनुसार हम तीन किश्ते दे चुके हैं जिनकी प्रति संलग्न है तथा, मुनीष पाण्डे व सिधार्थ गजारे जी के साथ हुआ राजीनामा पत्र की प्रति हम आपको इस पत्र के साथ भेज रहे हैं।

अतः आप से निवेदन है कि इसे स्वीकार करें।

धन्यवाद

दीपक प्रजापति
Deepak

24/5/2020
Do (Asc) ph.
Am (SRG) - (20)
11 SEP 2020
14309

69



Paused

est Bill Form

Other bank

Transaction Detail

Money Transferred Successfully
₹4,999

To: Mr AMRINDER PAL SIN

STATE BANK OF INDIA

BRANCH: ...

CR No. 004119482926

